## Vacancies of teachers in Ashram Schools in Tribal sub-plan

- 751. SHRI NATUJI HALAJI THAKOR: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) the present status of vacancies of teachers in Ashram schools in Tribal sub-plan area in the States like Gujarat, Uttarakhand, Uttar Pradesh, Karnataka and Madhya Pradesh; and
- (b) whether the Ministry has taken up the matter with the concerned State Government to fill up the vacancies of teachers in Ashram schools?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) The Ministry of Tribal Affairs implements a Centrally Sponsored Scheme of "Establishment of Ashram Schools in Tribal Sub Plan Areas". As per the provisions of the scheme in the Tribal Sub-Plan Areas, 100% central assistance is provided for construction of all ST girls' ashram schools and boys' ashram schools in naxal-affected districts identified by Ministry of Home Affairs from time to time and for boys' ashram schools other than in naxal-affected districts only, 50% of the total estimated cost is shared by the Ministry. Under the scheme, only construction cost is provided in full or shared by the Ministry. The running and maintenance of these ashram schools including filling up of vacancies of teachers is solely the responsibility of the concerned State Government/UT Administration.

## Misuse of land by farm houses in Delhi

†752. SHRI RASHEED MASOOD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of farm houses in Delhi against which notices of misuse of land have been issued;
  - (b) the total number of farm houses in Delhi;
  - (c) the details thereof; and
  - (d) whether commercial activities are being carried on in these farm houses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) to (d) On the basis of information furnished †Original notice of the question was received in Hindi.

by North and South Delhi Municipal Corporations, the Office of Director (Local Bodies), Government of National Capital Territory of Delhi has informed that 19 Farm Houses have been issued notices for misuse of land. As per their record there are 3697 sanctioned Farm Houses in Delhi. The Farm Houses duly approved and meeting stipulated conditions may hold social functions like wedding, parties, etc. as per the guidelines issued by the Government of National Capital Territory of Delhi.

## Allotment of land to Kendriya Bhandar for constructing stores

- 753. PROF. ANIL KUMAR SAHANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether the Ministry of Urban Development in its OM No.12035/2/94-Pol.II dated 27 February, 2008 stated that Kendriya Bhandar is not eligible for allotment of Government accommodation according to their present policy;
- (b) if so, the reasons for allotting them shops in New Moti Bagh without inviting open tenders by Secretary (UD);
- (c) whether Secretary (UD) has powers to allot shops without inviting open tenders and if so, the details thereof; and
- (d) under which policy land has been allotted to Kendriya Bhandar for construction of their stores in Kidwai Nagar and Laxmibai Nagar, New Delhi, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) Yes, Sir.

- (b) Shops in New Moti Bagh area have been allotted to Kendriya Bhandar with the approval of Secretary (UD) because this is Multi State Cooperative Society which has been allowed facility of Purchase Preference by Ministry of Finance.
- (c) Shops can be allotted to Multi State Cooperative Societies like Mother Dairy, Safai, NCCF and Kendriya Bhandar without calling tender with the approval of Secretary (UD).
- (d) No land has been allotted by Ministry of Urban Development to Kendriya Bhandar for its stores in Kidwai Nagar and Laxmibai Nagar, New Delhi.